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Messages from R.S.

भ्रष्यक्ष महोदय: बस, अब नहीं।

श्री मधु लिमये: श्रध्यक्ष महोदय, मेरा विनम्र निवेदन ग्राप सुन तो लें।

मध्यक्ष महोदय: सुन लिया है।

भी मधु लिमये पूरी बात में पांच मिनट के अन्दर रख दुंगा ।

थी नृत्यास राव (महबूबनगर) : माननीय सदस्य कार्रवाई मैं बाधा डाल रहे हैं . . .

मध्यक्ष महोदय : दस बार मैं कह चुका हूं उनको कि जो सवाल यहां खत्म ह**ो** . उसको मैं बार बार रखने की इजाजत नहीं दे सकता हूं ।

श्री मथु लिसयेः यह हुन्ना नहीं है । मैंने ग्रनग सवाल उठाया है, वह ग्रभी खत्म नहीं हुन्ना है ।

स्रध्यक्ष महोदयः मैं स्रापको मना कर रहा हूं तब भी स्राप बोले चले जायेगे।

भी मधु लिमये: मेरी बात तो मागे भायेगी, मभी तो मैं केवल पृष्ठभूमि बतला रहा था ।

स्रध्यक्ष महोदयः नहीं, नहीं । श्रव में भौर कुछ नहीं कहने दे सकता ।

श्री मधु लिमये: यह गैर कानूनी काय हो रहा है। इसलिये मैं ने कहा कि कोई अधिकार नहीं है हमें इस तरह की कार्रवाई करने का।

भ्रम्पक्ष महोदयः ग्रब ग्राप श्रपनी बात बत्म करेंगे या नहीं।

श्री मथु लिमये: मैं तो यही कहना चाहता हूं कि यह कानून की बात है।

मध्यक्ष महोदय: इस में कानून की कोई बात नहीं है। **भी मधुलिमयेः ग्रा**प मेरी **बात र्खं** सुन लें।

ग्रध्यक्ष महोबय: ग्राप ने बात की व्यवस्था की । मैं ने व्यवस्था वाली बात सुन ली । ग्राप ने कोई नया प्वाइंट नहीं बतलाया ।

श्री मधु लिमये: मैं पांच मिनट में खत्म कर दूंगा ग्रीर कभी भी बाद में इस मसले को नहीं उठाऊंगा ।

प्रध्यक्ष महोदय : नहीं, भव ग्रौर इस पर बहस नहीं हो सकती ।

श्री मधुलिमये : यहां पर ऐसा क्यों हो रहा है ।

भी रामसेवक यादव: माननीय सदस्य की बात सदन को सुन लेनी चाहिये

ग्रगर यहां कुछ कहा जाता है भीर ग्राप कहते हैं कि इस से कार्य में रुकावट पड़ती है, तो यह तो बड़ी विचित्न बात है।

म्राध्यक्ष महोदय : नहीं ग्रव कुछ नहीं।

12.51 hrs.

ESTIMATES COMMITTEE

SEVENTY-FOURTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-fourth Report of the Estimates Committee on the Ministry of Home Affairs—Directorate of Manpower, and Institute of Applied Manpower Research, New Delhi.

12.514 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIRST REPORT

Shri P. G. Menon (Mukundapuram): I beg to present the First Report of

[Shri P. G. Menon]

the Committee on Public Undertakings on the National Buildings Construction Corporation Limited, New Delhi.

12:52 hrs.

DEMANDS FOR GRANTS-Contd.

MINISTRY OF DEFENCE-contd.

Mr. Speaker: The House will now take up Demands for Grants under the Ministry of Defence. Shri Jaochim Alva to continue hi_8 speech.

Shri Joachim Alva (Kanara): Speaker, Sir, our defence problems have increase a hundred-fold by the partition of our land. Only yesterday, or two days ago in Karachi Marshal Chen-yi had the audacity to outrage the sense of protocol and to invite Sheikh Abdullah over our heads and convey that invitation through Foreign Minister of Pakistan. also declared that Pakistan under the leadership of President Ayub would foil any attack from any quarter. Which quarter did he mean? Did he mean Russia? Was Russia going to invade Pakistan? Was poor Afghanistan ready to invade Pakistan? China going to invade Pakistan? He only meant India.' Today, we are in a horrible, terrible position on account of the partition of our land. I repeat once again the point which I have made several times in this House and being the first and only one to make it that we should never have agreed to the partition of the land without a sovereign clause. The partition of the land was made without essential, a single sovereign clause. I may refer to the sovereign clause in respect of a Russia and Iran treaty in the twenties which was to the effect that the treaty between them would have somewhat the proportion of seven points for Russia and two points for Iran and that the day when that proportion was disturbed, the treaty would be annulled

Russia would be entitled to enter Iran.

In this country, while we were most anxious to capture the seats of power, no such sense of treaty seemed to have entered upon the minds of our leaders at the time of partition of our country. If we said that if Pakistan had a proportion of two points and we had five points, of the Defence ratio and that if that proportion of the ratio was disturbed, we would enter Pakistan stating the treaty was annulled. Today, when that proportion has been gravely disturbed, when the ratio of defence is disturbed, the partition of the should have been annulled. And we could have entered Pakistan. then we had forgotten that sovereign nation-saving clause. We entered upon the partition agreement Pakistan without that sovereign clause, namely, this would be the proportion of defence, five to three, or ten to two or ten to eight, and that the moment we found that the defence proportion or ratio was disturbed, the partition of the land would be declared annulled and we would be free to enter and occupy Pakistan, There was no such sovereign clause. today, we are hammered on this side and that side, to the east and to the west. We did not agree to the partition of the sub-continent so that one part may be a permanent danger to the other.

We must have at strong army. I am glad that the Defence Minister has planned that our army would have a strength of 8,25,000 men. But that is not enough. We must have a standing army of two million people. We must reach that target soon, otherwise, we shall not be able to bear the incursion from the Pakistan side, from the Gulf of Ram side, from the end of Bengal. All these insults and thrusts will be repeated and we shall not be able to prevent them. If we had a standing army of two million men, At least we should be able to check the